

Form of Certificate to be produced by Other Backward Classes

This is to certify that Shri / Smt. / Kum. _____
Son / Daughter of _____ of Village _____
District / Division _____ in the _____
state _____ belongs to the _____ community
which is recognised as a backward class under the Government of India,
Ministry of Welfare Resolution No. 12011 / ⁶⁸88-93/BCC (C), dated 10th Sept. 1993
published in the Gazette of India Extra-ordinary Part I Section I dated 13th Sept. 1993.
Shri./Smt./Kum. _____ and/ or his family
ordinarily reside(s) in the _____ Dist./Divn. of the State. This is also to
certify that he/she does not belong to the persons/sections (creamy Layer)
mentioned in column 3 of the Scheduled to the Government of India, Department of
Personnel & Training O. M. No. 36012/22/93-Estt. (SCT), dated 8.9.1993.

Dated :

District Magistrate
Deputy Commissioner etc.✦

Seal

-
- ✦ (a) District Magistrate/Additional District Magistrate / Collector / Deputy Commissioner / Additional Deputy Commissioner/Deputy Collector/Ist Class Stipendary Magistrate / Sub-Divisional Magistrate/ Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner (not below the rank of Ist Class Stipendary Magistrate).
 - (b) Chief Presidency Magistrate/Additional Chief Presidency Magistrate/ Presidency Magistrate
 - (c) Revenue Officer not below the rank of Tehsildar ; and
 - (d) Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

- Note :** i) The term 'Ordinarily' used here will have the same meaning as in Section 20 of the Representation of the people Act, 1950.
- ii) Where the certificates are issued by Gazetted Officers of the Union Government or State Government they should be in the same form but Countersigned by the District Magistrate of Deputy Commissioner (Certificates issued by Gazetted Officers and attested by District Magistrate/ Deputy Commissioner are not sufficient).